



ITEM NO.9

COURT NO.11

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 13085/2023

(Arising out of impugned judgment and order dated 19-08-2023 in CRLM No. 51670/2023 passed by the High Court of Judicature at Patna)

RAKESH PASWAN

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(FOR ADMISSION and IA No.209651/2023-EXEMPTION FROM FILING O.T.)

Date : 19-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Pranay Dubey, Adv.
Ms. Ratna Priya Pradhan, Adv.
Ms. Sulekha Sharma, Adv.
Mr. Navin Kumar, Adv.
Mr. Harsh Gupta, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Mr. Rishi K.Awasthi, Adv.
Mr. Piyush Vatsa, Adv.
Ms. Ritu Arora, Adv.
Mr. Amit Vikram Awasthi, Adv.
Ms. Yukti Anand, Adv.
Mr. Usman Khan, Adv.
Mr. Avinash Ankit, Adv.
Mr. Rahul K.Gupta, Adv.
Mr. Shubham Saxena, Adv.
Mr. Punit Vinay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Issue notice returnable on 1st December, 2023.

We have perused the impugned order.

The impugned order records a finding that the petitioner is entitled to be released on bail. Surprisingly, the High Court has stated that he shall be released on bail but only after completing 15 months in custody.

Mr. Rishi K.Awasthi, learned counsel takes notice on behalf of the respondent-State.

In the meanwhile, the petitioner shall be immediately enlarged on temporary bail on the terms and conditions incorporated in the paragraph 6 of the impugned order (except the condition that the petitioner shall be enlarged on bail only after completing 15 months).

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER